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CRM-M-56190-2023

VEERYODH SINGH @ RULDU V/S STATE OF PUNJAB

Present: Mr. Ruhani Chadha, Advocate for the petitioner.

Notice of motion.

Ms. Jasleen Kaur Sidhu, DAG, Punjab assisted by ASI Gurmej Singh, accepts notice on behalf of the respondent-State.

Learned counsel for the petitioner has produced copies of zimini orders passed by the trial Court.

Perusal of the aforesaid zimini orders shows that SI Paramjeet Singh has not appeared before the trial Court as a witness despite having been summoned and served twice throughailable warrants. The petitioner cannot kept in custody only for default of the police officials in not appearing as a witness before the trial Court. Hence, the coercive action against this witness has become imperative.

Accordingly, it is ordered that SI Paramjeet Singh be taken into protective custody within a period of one week from today and be kept in Central Jail, Kapurthala so as to produce him before the trial Court on the next date fixed before that Court. It is further ordered that till his examination and cross-examination is completed, he shall remain in custody.

Adjourned to 24.04.2024.

Senior Superintendent of Police, Kapurthala shall ensure the arrest of aforesaid SI Paramjeet Singh and shall file report to this effect before this Court.

(RAJBIR SEHRAWAT)

JUDGE

March 15, 2024

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